NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
I.A. No. 744 of 2021
IN
Company Appeal (AT) (Insolvency) No. 283 of 2021

In the matter of:

Ashis Agarwal, Suspended Partner Jericho Chemicals LLP **....Appellant**
Vs.
Dynamic Engineers Ltd. & Anr. **....Respondents**

Present:
Appellant: **Mr. Abhinav Hansaria, Advocate.**

Respondents: **Mr. Rakesh Mohan Sharma, Advocate for R1.**
Mr. Vishal Ganda, Mr. Anand Singh Sengar, Ms. Akanksha Mathur, Mr. Manish Aggarwala, Advocates for (IRP)
Mr. Ayandeb Mitra, (IRP)

ORDER

(Through Virtual Mode)

19.04.2021: Heard Mr. Abhinav Hansaria, Advocate for the Appellant and perused the application.

We have seen the order which was passed on 5th April, 2021, Interim Resolution Professional (IRP) is supposed to act within the frame work of Insolvency and Bankruptcy Code, 2016. We do not think that any specific directions are required to be given by us to IRP other than what we had directed on 5th April, 2014.

This application is disposed off.

[Justice A.I.S. Cheema]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

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